

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing

**T.A. No. 62/5659/2020
(SWP No. 2452/2015)**

This the **10th** day of **May** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Farooq Ahmad Reshi, age 44 years, S/o Assad-ullah Reshi R/o Kundizal Pampore.
2. Peer Nisar Hussain, age 44 years, S/o Peer Ghulam Nabi, R/o Batpora, Hazratbal, Srinagar.
3. Bashir Ahmad Dar, age 53 years, S/o Ghulam Qadir Dar, R/o Wanpora, Ganderbal.
4. Tanveer Ahmad Dar, age 56 years, S/o Ghulam Hassan Dar, R/o Kamuangular Pora Srinagar.

.....Applicants

(Advocate:- Mr. Javaid Hameed)

Versus

1. State of Jammu and Kashmir through Commissioner Secretary to Government Consumer Affairs and Public Distribution Department, Civil Secretariat, Jammu.
2. Controller, Legal Metrology Department Jammu and Kashmir Government Srinagar/Jammu.
3. Joint Controller Legal Metrology Department Jammu and Kashmir Government Srinagar/Jammu.
4. Deputy Controller, Legal Metrology Department, Srinagar.
5. Jammu and Kashmir Service Selection Board through its Secretary, Srinagar.

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6. Commissioner Cum Secretary to Government ARI and Trainings Department Civil Secretariat, Srinagar.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Mr. Javaid Hameed, learned counsel for the applicant, submits that the TA has become infructuous.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

JNS